



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART IV

Private Advertisements and Miscellaneous Notifications

**LOCAL SELF GOVERNMENT (RD)
DEPARTMENT**

**Notice of Government Regarding the Sanction of Master
Plan Under Section 36(8) of the Kerala Town and
Country Planning Act, 2016
(Act 9 of 2016)**

It is hereby notified that the Master Plan for Perinthalmanna Town in respect of the Local Planning Area comprising of the whole area of Perinthalmanna Municipality with boundaries as described hereunder:

- North* : Vettathur Grama Panchayath
East : Thazhekodde Grama Panchayath and Aliparamba Grama Panchayath
South : Elamkulam Grama Panchayath
West : Pulamanthole Grama Panchayath and Angadipuram Grama Panchayath

prepared by the Municipal Council of Perinthalmanna has been sanctioned by Government as per section 36(8) of the Kerala Town and Country Planning Act, 2016 (Act 9 of 2016) vide Government Order G.O. (Ms.) No. 45/2018/LSGD, Thiruvananthapuram, dated 20-4-2018.

The Municipal Council of Perinthalmanna shall publish the Master Plan as provided under subsection 10 of section 36 of the Kerala Town and Country Planning Act, 2016.

No person shall use or cause to use any land or carryout development in any land, or change the use of land otherwise than in conformity with this Plan.

(Sd.)

Additional Chief

Thiruvananthapuram.

Secretary to Government.

**Notice of Government Regarding the Sanction of Master
Plan Under Section 36(8) of the Kerala Town and
Country Planning Act, 2016
(Act 9 of 2016)**

It is hereby notified that the Master Plan for Mattannur town in respect of the Local Planning Area comprising of the whole area of Mattannur Municipality with boundaries as described below, prepared by the Municipal Council of Mattannur has been sanctioned by Government of Kerala as per section 36(8) of The Kerala Town and Country Planning Act, 2016 (Act 9 of 2016) vide Government Order G. O. (Ms.) No. 46/2018/LSGD, Thiruvananthapuram, dated 20-4-2018.

- North* : Irikkur Grama Panchayath, Padiyur Grama Panchayath
East : Keezhur Chavasseri (Iritty Municipality), Thillenkeri Grama Panchayath, Malur Grama Panchayath
South : Mangattidam Grama Panchayath, Vengad Grama Panchayath
West : Koodali Grama Panchayath, Keezhallur Grama Panchayath

The Municipal Council of Mattannur shall publish the Master Plan as provided under subsection 10 of section 36 of the Kerala Town and Country Planning Act, 2016 (Act 9 of 2016).

No person shall use of cause to use any land or carryout development in any land or change the use of land otherwise than in conformity with this plan.

(Sd.)

Additional Chief

Thiruvananthapuram.

Secretary to Government.

**BEFORE THE DEPUTY COMMISSIONER
MALABAR DEVASWOM BOARD,
KOZHIKODE**

*(Present: Murali, K., MA, LLB, Deputy
Commissioner)*

Dated this the 28th day of January 2017

OA-10/2016

In the matter of Sree Pulpally Murikkanmar Devaswom, Pulpally, Wayanad District, Kerala.

Proceedings u/s. 58(6) of Hindu Religious and Charitable Endowments Act, 1951 (Act XI of 1951).

This matter having come up for final hearing on 28-1-2017, in the presence of Adv. T. K. Shibu and having stood up for consideration till this day, considering the arguments and documents produced, the following order is issued and the scheme of administration is thus finally settled.

ORDER

On the basis of the application moved by the Hereditary Trustee of the temple a draft scheme was published as per Order No. OA-10/2016 dated 18-7-2016, so as to modify the existing scheme of administration and objections and suggestions thereon were called for and pursuant to that, the trustee filed a detailed proposal regarding the modification of the scheme, and after duly considering the same draft scheme is finally settled as given infra.

(Sd.)

Deputy Commissioner.

Scheme in OA No. 10/2016 dated 28-1-2017

1. This scheme shall come into force from the date of its publication.
2. The name of the temple will be known as Sree Pulpally Murikkanmar Devaswom, Pulppally of Bathery Taluk of Wayanad District hereafter without having any change with regard to the rights and liabilities of Pulpally Devaswom due to it. The shrines, sub temples attached thereto, endowments, movables, and immovable properties which belong to or have been or may hereafter be given dedicated or endowed shall vest with the deity and the right for administration of it shall be vested with the 'Karanavar' for the time being of Kuppathode tharawad, as the hereditary trustee, who shall be the managing trustee, even if non-hereditary trustees are appointed U/s 39 of the Act as provided in clause 16 of the scheme or not.
3. Either if the Managing Trustee is willing or if the Malabar Devaswom Board finds sufficient reason such as administrative exigencies/maladministration, misappropriation of temple money etc., an Executive Officer shall be appointed for the day to day administration of the temple, proper performance of daily services, conduct of periodical and annual festivals of the temple etc., under the direct supervision of the Managing Trustee. The appointment of the Executive Officer shall be made in the following manner :—
 - (a) If qualified hands are available among members of ministerial wing of Sree Pulppally Murikkanmar Devaswom, the trustee shall made the appointment, there from considering merit and competency of the candidate subject to the approval of the Malabar Devaswom Board.
 - (b) If competent person, as provided under sub clause(a) is not available, the Malabar Devaswom Board can appoint an Executive Officer preferably in additional charge in consultation with the Managing Trustee.

The educational qualification of the Executive Officer shall be as provided in Rule 2(1) u/s 100(2)(p) & (x) (ii) of the Act.
4. The Executive Officer shall before joining duty furnish security as fixed by the Managing Trustee or as approved in the Rules u/s 100(2)(P) and (x) (ii), whichever is higher.
5. The Managing trustee shall be the disciplinary authority of the Executive Officer, appointed under clause 3(a) of the scheme, and the conditions of service, the Rules for scales of pay, salary, probation,

leave etc. shall be as provided in the Rules u/s 100(2)(P) and (x) (ii) of the Act. In the case of the Executive Officer appointed under clause 3(b) of the scheme the Commissioner shall be the disciplinary authority. If an Executive Officer is appointed for the conduct of day today administration and other affairs of the temple, the Executive Officer shall have due regard to the opinion of the Managing Trustee and act only in accordance with the decisions recorded in the minutes by the Managing Trustee.

6. The Executive Officer shall be responsible for the following in addition to the duties prescribed in the Act and the Rules framed there under:—
 - (i) The cash reserve that can be retained shall be below Rs. 10,000.
 - (ii) All the entrusted duties connected with the temple administration as decided lawfully and recorded in the office order by the Managing Trustee.
 - (iii) The approved vacancies whether temporary or permanent shall be filled up by the Managing Trustee or the Executive Officer lawfully. All the appointments shall be made in compliance with all the procedural formalities as proposed in the rules, orders or circular issued by the board in the matter of appointment of employees.
 - (iv) The employees of the temple shall be under the disciplinary control and supervision of the Managing Trustee or the Executive Officer as the case may be as provided in Sec. 49 of the Act and the Rules made thereunder.
 - (v) If there is an Executive Officer he shall have power to operate upon the Bank Account jointly with the Managing Trustee on behalf of the Devaswom but he shall not lend or borrow money for and on behalf of the temple without prior approval of the Malabar Devaswom Board, on a decision of the Managing Trustee. In the absence of the Executive Officer the Managing Trustee shall exercise this power with the restriction attached therewith.
 - (vi) The Executive Officer shall prepare the annual budget and submit it lawfully to Malabar Devaswom Board, with the approval of the Managing Trustee.
 - (vii) The Executive Officer shall be bound for timely submission of all the periodical returns and reports to the Board as well as to the other authorities provided that the report shall be furnished only with the prior concurrence of the Managing Trustee.

- (viii) The Executive Officer shall collect all the dues to the temple, make all disbursements lawfully, and maintain registers and accounts of all receipts and disbursements supported by proper vouchers duly passed by the Managing Trustee.
- (ix) The Executive Officer shall be responsible for the preparation and submission maintenance of all the registers and records as provided in the Act, and the Rules framed there under with prior approval of the Managing Trustee.
- (x) The Executive Officer shall represent the temple in all the matters before the Court of law or any authorities under any Act, for the time being in force under written authorization from the Managing Trustee.
- (xi) The Executive Officer shall be responsible to furnish the accounts of every month to the hereditary trustee within 5 working days after completion of each month, for approval.
- (xii) All the records connected with the administration of the temple shall be in the custody of the Executive Officer.

In the absence of the Executive Officer, all the duties referred to in the above sub clauses (vi) to (xii) shall be exercised by the Managing Trustee of the temple.

- 7. Either the Managing Trustee or the Executive Officer shall not pledge, negotiate, or part with any movable or immovable properties owned by the temple, otherwise than under Sec. 29 of the Act.
- 8. The Managing Trustee shall be the 1st appellate authority from the orders of punishment of temple employees as provided under Sec. 49(1) of the Act, and from the orders of such an appeal, the aggrieved party can file a 2nd appeal before the Deputy Commissioner as provided under Sec. 49(2) of the Act.
- 9. The funds of the temples shall be deposited in any of the Banks approved as per Rules u/s. 100(2) (K) of the Act.
- 10. In all important matters relating to the administration, rituals, ceremonies and festivals in the Devaswom the Executive Officer if appointed shall consult the Managing Trustee and act according to his opinion as recorded in the minutes book. But if the Executive Officer has of opinion that the direction of the trustee, if carried out would not be in the interest of the institution he shall seek the direction of the Commissioner in the matter and act according to such directions as the Commissioner may give as decided by Malabar Devaswom Board.
- 11. The Executive Officer appointed under clause 3(a) of the scheme, shall be liable to be dismissed for sufficient cause such as failure to furnish the information, returns, or reports required by the authorities under the Act, for non-compliance of the lawful directions issued by the Managing Trustee or by the authorities under the Act, or for misdeeds calculated to jeopardize the interest of the temple, after fulfilling necessary procedural formalities provided.
- 12. The employees of temple who has the required qualification as per rules shall be entitled to get promotion to the higher posts in the temple, for which the Executive Officer shall frame bye-laws or regulations and obtain approval from the Deputy Commissioner with the prior concurrence of the Managing Trustee.
- 13. If the Managing Trustee has of opinion that the participation of devotees are required for due celebration of the festival or ceremonies, the Executive Officer shall convene a meeting of the devotees with the concurrence and presence of the Managing Trustee, to constitute a committee and obtain approval subject to the conditions prescribed as per the circulars or orders or notifications issued by the Board in the regard.
- 14. The Executive Officer shall prepare a seniority list of the qualified employees after hearing the employees for the assessment of their claims, lawfully, and as provided in the approved rules as provided in clause 13 above.
- 15. On the proved grounds of misappropriation, maladministration, committed loss due to deliberate negligence, alienation of temple properties etc. on the part of the Managing Trustee, the board shall have power to make appointment of Non-hereditary Trustees as provided u/s 39 of the Act, after due completion of the actions under Sec. 45 of the Act.
- 16. Save in so far, as is expressly provided for in this scheme, the provisions of the Hindu Religious & Charitable Endowments Act, 1951, the Rules, bye-laws framed thereunder shall apply to the temple.
- 17. In case of any dispute in the interpretation and implementation of any clauses of this scheme, it shall be referred to the Deputy Commissioner, whose decision shall be final.

18. The name of the sub temple and places of worship situated within the same village but away from the main temple, are appended to this scheme.

Sree Chedattinkave	Pulpally
Sree Kaliyambalam	Pulpally
Sree Valmiki Asramam	Pulpally
Munippara	Pulpally
Vellattuthara	Pulpally

19. The existing scheme of administration settled in BO 364-D dated 1-2-1945 as modified from time to time is hereby repealed.

**KERALA VETERINARY & ANIMAL
SCIENCES UNIVERSITY**

Pookode, Lakkidi P. O., Wayanad, Kerala - 673 576

NOTIFICATION OF ELECTION RESULTS

No. KVASU/GA-B1/11524/2018.

Pookode, dated 1st June 2018.

Whereas it is necessary to re-constitute the Board of Management of the University as per the *Section 24, Sub-section 1 (vi, vii, viii & ix) of the KVASU Act (Act 3 of 2011)* and the elections were notified and completed in the following constituencies in the Management Council of the University:

To the Board of Management:

1. One Dean of Faculty elected by the Management Council;
2. One member elected from among the teachers in the Management Council, by the Management Council;
3. Three non-official members of the Management Council elected by the Management Council of whom one shall be a member belonging to a scheduled caste or scheduled tribe and one shall be a woman;
4. One member of the Legislative Assembly, other than the member representing the constituency where the Headquarters of the University is situated.

As the number of candidates validly nominated and not withdrawn does not exceed the number of vacancies to be filled up by election, accordingly the declaration of the following results are hereby made:

1. In respect of the constituency of One **Dean of Faculty** elected by the Management Council; the validly nominated candidate **Dr. P. Sudheer Babu**, Faculty Dean (Dairy Science & Technology), Dean, College of Dairy Science &, Technology, Mannuthy,

Thrissur-680 651, is declared to have been duly elected as the member to the Board of Management of the University.

2. In respect of the constituency of One member elected from among the **teachers** in the Management Council, by the Management Council; the validly nominated candidate **Dr. Leeba Chacko**, Assistant Professor, ARG&O, College of Veterinary and Animal Sciences, Pookode is declared to have been duly elected as the member to the Board of Management of the University.
3. In respect of the constituency of **Three non-official members** of the Management Council elected by the Management Council of whom one shall be a member belonging to a Scheduled Caste or Scheduled Tribe and one shall be a woman; the validly nominated candidate **Smt. E. S. Bijimol**-MLA, Peerumedu, Panthallu Parambil, Elappara (P.O.), Peerumedu, Idukki in the **category of Woman**, is declared to have been duly elected as the member to the Board of Management of the University.
4. In respect of the constituency of **Three non-official members** of the Management Council elected by the Management Council of whom one shall be a member belonging to a scheduled caste or scheduled tribe and one shall be a woman; the validly nominated candidate **Dr. Narayanan. M. K.**, Associate Professor, Department of Surgery, College of Veterinary and Animal Sciences, Mannuthy, in the **category of scheduled caste or scheduled tribe**, is declared to have been duly elected as the member to the Board of Management of the University.
5. In respect of the constituency of **Three non-official members** of the Management Council elected by the Management Council of whom one shall be a member belonging to a scheduled caste or scheduled tribe and one shall be a woman; the validly nominated candidate **Shri Thomas. K.K.**, Kottovilayil House, Olivumala, Vythiri. P.O., Wayanad - 673 576, in the category of **General**, is declared to have been duly elected as the member to the Board of Management of the University.
6. In respect of the constituency of **One member of the Legislative Assembly**, other than the member representing the constituency where the Headquarters of the University is situated; the validly nominated candidate **Shri O.R. Kelu**, M.L.A., Mananthavady, Olancherry Puthan Mittam, Kattikulam P.O., Wayanad, is declared to have been duly elected as the member to the Board of Management of the University.

(Sd.)

Registrar and Returning Officer.